

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201
CP(CAA)/23/ND/2024

IN THE MATTER OF:

Knowledge Lens Private Limited And Rockwell ... Applicant
Automation India Private Limited

Under Section 230-232.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saheb Singh Chadha, Mr. Kaustubh Prakash,
Ms. Hita Sharma, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard Ms. Hita Sharma, Ld. Counsel appearing for the Applicant.

The petitioner-companies are hereby directed to issue notice of hearing through publication in the newspapers one in English 'Business Standard and another in Hindi 'Jansatta'. Individual notices are also to be sent in terms of Regulation 230(5) of the Companies Act, 2013 to the Central Government through the Regional Director, Ministry of Corporate Affairs and Income Tax Authorities concerned, and if necessary to such other sectoral regulators or authorities which are likely to be affected by the compromise or arrangement and shall require that representations, if any are to be made by them, the same shall be made within a period of thirty days from the date of receipt of such notice, failing which, it shall be presumed that they have no representations to make on the proposals. Let steps be taken immediately and file proof of service.

List the matter on **21.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)